

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.03
C.P.(IB)No.163/BB/2022**

IN THE MATTER OF:

M/s. Aeroflex Systems Pvt. Ltd.
Vs.

... Petitioner

.....

Order under Section 59 (7) of IBC, 2016

Order delivered on 22.09.2022

CORAM:

**SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator : Ms. Lakshmi Priyanka, Adv.

ORDER

1. Heard Ms. Lakshmi Priyanka, learned Counsel appearing for the Liquidator.
2. The learned Counsel appearing for the Liquidator is directed to file (1) Form-H (Compliance Certificate) as per the latest notification of IBBI (Voluntary Liquidation Process) (Amendment) Regulations, 2022 dated 05.04.2022 (2) Board Resolution (3) Proof of closure of Company's Bank Account(s) (4) Proof of Creditors claim, within two weeks'.
3. List the case on **15.11.2022**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)**